

CS No. 2095/18
Vinay Kumar Gupta Vs. Sudama Prasad Gupta

25.06.2020

File taken up today as on the last date of hearing, the file could not be taken up and the matters were adjourned en bloc in pursuance of the orders of Ld. District & Sessions Judge (HQs), Delhi due to lockdown on account of pandemic of COVID-19.

Present: Shri Manu Sishodia, Id. Counsel for plaintiff (**presence secured through electronic mode**).

Shri Ashish Virmani, Id. Counsel for defendant (**presence secured through electronic mode**).

The matter is at the stage of final arguments.

Ld. Counsel for plaintiff requests for a short adjournment as presently he is not prepared for addressing arguments. On the other hand, Id. Counsel for defendant submits that his client has not contacted him since long and as such, also requests for an adjournment.

At joint request, be listed for final arguments on **20.08.2020**. Longer date is given as this court is dealing with more than 1900 cases at present.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/25.06.2020